



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 7 Vol. VII	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2018 സെപ്റ്റംബർ 4 4th September 2018	നമ്പർ No.	} 35
		1194 ചിങ്ങം 19 19th Chingam 1194		
		1940 ഭാദ്രം 13 13th Bhadra 1940		

PART I

Notifications and Orders issued by the Government

**Labour and Skills Department
Labour and Skills (E)**

ERRATUM

G.O. (Rt.) No. 872/2018/LBR.

Thiruvananthapuram, 25th July 2018.

Read:—1. G O. (Rt.) No. 669/2018/LBR, dated 4-6-2018.

- Letter dated 20-7-2018 fm Shri. Paul P. Varghese.

In the order referring the industrial dispute between Sri. Paul P. Varghese, Alappatt, Ponthekkan, Kunnathangadi, Veluthoor P. O., Thrissur-680 012 and the Managing Director, Rashtra Deepika Limited, College Road, Kottayam-686 001, to the Labour Court, Ernakulam for adjudication, vide reference read above, the error occurred in the annexure is corrected as follows.

‘Whether, the claim for arrear of wages as per the recommendations of the Majidia Wage Board to Sri Paul P. Varghese, by the management of the Rashtra Deepika Limited, College Road, Kottayam-686 001,

and is justifiable or not? If not what relief the employee is entitled to?’

The Government Order stands modified to the above extent.

By order of the Governor,

SHIJA, C. G.,

Under Secretary to Government.

നിയമ വകുപ്പ്

നിയമ (എച്ച്)

വിജ്ഞാപനം

(1)

നമ്പർ 13017/എച്ച്3/2016/നിയമം.

തിരുവനന്തപുരം, 2018 ജൂൺ 4.

1952-ലെ നോട്ടീസ് ആക്റ്റിലെയും 1956-ലെ നോട്ടീസ് ചട്ടങ്ങളിലെയും വ്യവസ്ഥകൾ പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, കോട്ടയം